Shri S. Kandappan: We must have a discussion. We must discuss the principle and the policy.

Mr. Speaker: Yes. It is an important subject.

I will discuss it with you and fix up some time, an hour or something like that. If this method of putting questions now is adopted, it will only be waste of time because they may not get the answer. Let us have an hour's discussion. If hon. Members only want clarifications now, I have no objection. But I think it would be more useful to have an hour's discussion with each party expressing its views in ten or five minutes. We have been having such discussions. I think it has been very very useful. I am satisfied that it is serving some useful purpose. But if in the name of clarification questions are asked now, it does not satisfy anybody. So let us have a discussion. The Minister will also be very happy to explain the policy and clarify the position. Therefore, we shall fix up some time.

Shri R. K. Amin (Dhandhuka): May I seek a clarification?

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, मैं आप के द्वारा शिक्षा मंत्री जी से कहना चाहता हूं कि चूंकि उन्होंने अपने वक्तव्य में कहा है कि यह मांग 1 अगस्त, 1867 को उठाई गई थी और यह प्रश्न सौ साल से देश के सामने है, इस लिये वह इस योजना को 15 अगस्त के बजाय 1 अगस्त से लागू करें, ताकि उस पूरी शताब्दी का एक अलग अध्याय बन जाये।

Mr. Speaker: He can suggest it during the discussion.

12.43 hrs.

BUSINESS ADVISORY COMMITTEE

Fifth Report

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): I beg to move:

"That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 18th July 1967".

Mr. Speaker: Motion moved:

"That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 18th July 1967".

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मैं आप से प्रार्थना करना चाहता हूं कि तीसरी लोक सभा में हम लोगों को एक बार नहीं, दो तीन बार यह आश्वासन दिया गया था कि हिन्दुस्तान का क्षेत्रफल (एरिया आफ इंडिया) सिकुड़ रहा है, उस के बारे में श्री चागला का जो वक्तव्य है, उस पर बहस का मौका दिया जायेगा। इस बारे में एक प्रस्ताव भी दिया गया है। हमारी यह मांग है कि उस को लिया जाये।

मंत्री महोदय ने अभी भारतीय भाषाओं को शिक्षा का माध्यम बनाने के बारे में जो वक्तव्य दिया है, उसके लिये एक घंटे की बहस से काम नहीं चलेगा। इसके लिये कम से कम ढाई घंटे रखे जायें।

श्री बलराज मधोक (दक्षिण दिल्ली) : शिक्षा मंत्री ने शिक्षा के माध्यम के बारे में जो स्टेटमेंट दिया है, वह पार्लियामेंट के मेम्बरों को कमेटी के निर्णय पर आधारित है। उस कमेटी की रिपोर्ट अभी तक गवर्नमेंट को नहीं दी गई है। कमेटी ने निश्चित रूप से यह कहा है कि यह चेंज-ओवर पांच साल में हो।

Is it proper that before the report is submitted Government take a decision of this sort without giving any time-limit?

श्री एस० एम० जोशी (पूना) : डिपुटी प्राइम मिनिस्टर ने हम लोगों को यह आश्वासन दिया था कि गोकि वह अपना फ़ैसला नहीं बताएँगे, लेकिन फिर भी डीयरनेस एलाउन्स सम्बन्धी ग्पट पर यहां चर्चा करने के लिये वह तैयार हैं। बिजिनेस एडवाइज़री कमेटी की इस रिपोर्ट में उसका जिक्र नहीं है। उस पर बहस के लिये कम से कम एक घंटा रखा जाये।

श्री तुलशीदास जाधव (बारामती) : अध्यक्ष महादय, मैं आपसे खुलासा चाहता हूं। बिजिनेस एडवाइज़री कमेटी के जा मेम्बर अलग अलग बिजिनेस के लिये टाइम तय करते हैं, क्या वे बाद में यहां पर बिजिनेस के बारे में कुछ और भी कह सकते हैं ?

श्री मधु लिमये : कौन बोला है ? कार्य सलाहकार समिति का कोई सदस्य नहीं बोला है।

Mr. Speaker: The Business Advisory Committee takes a decision. Some Members can suggest something here. The Committee will again consider the suggestions. If you do not suggest, only half a dozen members take some decision there, and naturally you have to accept it. But if suggestions are made, they will be considered.

As regards the DA question, we will consider it. I had a discussion with the Deputy Prime Minister. He said until Government took a decision, he would not be able to do anything. I said we can have some discussion.

Shri Vasudevan Nair (Peermade): On that day the Deputy Prime Minister said that he was prepared to hear what Members had to say even before the Cabinet took a decision. Actually, that is the purpose of the discussion. Government could have the views of Members before them before they take a decision.

Mr. Speaker: I agree.

We will place these suggestions before the Business Advisory Committee which shall meet in the coming three or four days and take a decision. If necessary, we shall fix up the time. The Minister of Parliamentary Affairs will also be there. We will consider the matter and settle it.

The question is:

"That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 18th July, 1967."

The motion was adopted.

12.47 hrs.

THE CENTRAL LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): On behalf of Shri Y. B. Chavan, I beg to move for leave to introduce a Bill to provide for the extension of certain Central Laws to the State of Jammu and Kashmir.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the extension of certain Central Laws to the State of Jammu and Kashmir".

The motion was adopted.

Shri Vidya Charan Shukla: I introduce** the Bill.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 19-7-67.

*Introduced with the recommendations of the President.